CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.173/94

Friday this the 28th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. Aysha Beevi,
 Wash woman, Departmental A type Tiffin Room,
 O/o. the T.D.M, Quilon.
- Charles D'cruz,
 Tea Maker, Departmental A type Tiffin Room,
 O/o. the T.D.M, Quilon.
 Applicants

By Advocate Mr.M.R.Rajendran Nair

vs.

- 1. The Telecom District Manager, Quilon.
- 2. The Chief General Manager, Telecommunications, Kerala Circle, Trivandrum.
- Union of India, represented by Secretary to Govt., Ministry of Communication, New Delhi.

.. Respondents

By Advocate Mr.Laxmi Narayanan, ACGSC

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants declaration that they are entitled to be seek a with effect from 1.10.91. They seek a further direction grant them consequential benefits of increments, promotion etc. them at par with regular Govt. servants. Annexure.A2 order makes clear that such benefits as are claimed, are admissible. We find that applicants have filed Annexure A3 and Annexure.A4 representations and that they are pending consideration before 1st respondent. 1st respondent should have taken a decision in the matter in the three months available to him. We direct him to pass appropriate orders on the representations within six weeks

from today in the light of Annexure.A2. Applicants, if advised, may forward another copy of the representation and copy of this order for reference of 1st Respondent.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 28th January, 1994.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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